

C O N T E N T S

**Fifteenth Series, Vol. XXVIII, Eleventh Session, 2012/1934 (Saka)
No. 15, Monday, September 3, 2012/Bhadra 12, 1934 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, September 3, 2012/Bhadra 12, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague Shri Kashiram Rana.

Shri Kashiram Rana was a Member of the Ninth to Fourteenth Lok Sabhas from 1989 to 2009 representing the Surat Parliamentary Constituency of Gujarat.

Shri Kashiram Rana was also a Member of Gujarat Legislative Assembly from 1975 to 1980.

A distinguished parliamentarian, Shri Rana was Union Cabinet Minister for Textiles from 1998 to 2003 and Rural Development from 2003 to 2004. He also served as a member of Public Accounts Committee, Estimates Committee and Committee on Public Undertakings.

A widely traveled person, Shri Rana represented the country in various international conferences. He was a member of the Indian Parliamentary Delegation of IPU to Chile and USA.

Shri Kashiram Rana passed away on 31st August, 2012 at the age of 74 in Ahmedabad.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs

The Members then stood in silence for a short while

MADAM SPEAKER: Now Question Hour.

Q. No. 305 – Shri Jaywant Gangaram Awale.

... (*Interruptions*)

11.02 hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, Sri Lankan Army should not be given training in the country.... (*Interruptions*)

MADAM SPEAKER: Q.No. 305-Shri Jaywant Gangaram Awale.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, a Statement is laid on the Table of the House. ... (*Interruptions*)

(Q. 305)

श्री जयवंत गंगाराम आवले : माननीय अध्यक्ष महोदया, वर्ष 1985 में नदियों की कार्य योजनाओं के कार्यान्वयन में सरकार द्वारा नदी संरक्षण कार्यनीति हेतु मानिट्रिंग और समन्वय प्राधिकारण का गठन किया गया था। मैं पूछना चाहता हूँ कि इस प्राधिकरण ने अब तक क्या कार्य किया है तथा इसका प्रारूप क्या है?... (व्यवधान) समस्त नदियों की सफाई हेतु सरकार ने 5343 करोड़ रुपए खर्च किए हैं लेकिन मौजूदा स्थिति नहीं बताई है। मेरा प्रश्न है कि अब सफाई की स्थिति क्या है और भविष्य में कितना खर्चा होगा? ... (व्यवधान) यह कार्य कब तक पूरा होगा और इसकी समय सीमा क्या है?... (व्यवधान)

SHRIMATI JAYANTHI NATARAJAN: Can you repeat the question? ...
(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.04 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ¼ hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table a copy of the Notification No. S.O. 1431(E) (Hindi and English versions) published in Gazette of India dated 27th June, 2012 making certain amendments in the First Schedule of the Industrial Disputes Act, 1947 under sub-section (1) of Section 40 of the said Act.

[Placed in Library, See No. 7246/15/12]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): On behalf of Shri Anand Sharma, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Foreign Trade Policy, 2009-2014 (updated as on 5th June, 2012).

- (2) Handbook of Procedures (Volume I), 2009-2014 (updated as on 5th June, 2012).

[Placed in Library, See No. 7247/15/12]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. 7248/15/12]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gramin Jan Kalyan Parishad (Indian Leather Development Programme), Muzaffarpur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gramin Jan Kalyan Parishad (Indian Leather Development Programme), Muzaffarpur, for the year 2011-2012.

[Placed in Library, See No. 7249/15/12]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Harshal Gramin Vikas Bahuuddeshiya Sanstha (Indian Leather Development Programme), Chandrapur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harshal Gramin Vikas Bahuuddeshiya Sanstha (Indian Leather Development Programme), Chandrapur, for the year 2011-2012.

[Placed in Library, See No. 7250/15/12]

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:-

(i) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1780(E) in Gazette of India dated 9th August, 2012.

(ii) The Newsprint Control (Amendment) Order, 2012 published in Notification No. S.O. 1781(E) in Gazette of India dated 9th August, 2012.

[Placed in Library, See No. 7251/15/12]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

(1) A copy of the Air Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.R.O. 20 in weekly Gazette of India dated 31st March, 2012 under Section 191A of the Air Force Act, 1950.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. 7252/15/12]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 2275(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(ii) S.O. 1192(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.

(iii) S.O. 933(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building (widening including construction of bypass or realignment), maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.

(iv) S.O.2199(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.

(v) S.O. 1822(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(vi) S.O. 401(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(vii) S.O. 2379(E) published in Gazette of India dated 15th October, 2011, making certain amendments in the Notification No. S.O. 825(E) dated 26th April, 2011.

(viii) S.O.2176(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(ix) S.O.1594(E) published in Gazette of India dated 11th July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.

(x) S.O. 2467(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Mumbai Section) in the State of Gujarat.

(xi) S.O.2191(E) published in Gazette of India dated 22nd September, 2011, making certain amendments in the Notification No. S.O. 622(E) dated 18th April, 2007.

(xii) S.O.1278(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.

(xiii) S.O. 1823(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(xiv) S.O. 1841(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.

(xv) S.O. 1068(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(xvi) S.O. 1820(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(xvii) S.O. 1078(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(xviii) S.O. 1837(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.

(xix) S.O. 944(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.

(xx) S.O. 347(E) published in Gazette of India dated 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.

(xxi) S.O. 1817(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(xxii) S.O. 934(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.

(xxiii) S.O. 2669(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

(xxiv) S.O. 1093(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.

(xxv) S.O. 298(E) published in Gazette of India dated 7th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.

(xxvi) S.O. 2560(E) published in Gazette of India dated 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat Dahisar Section) in the State of Gujarat.

(xxvii) S.O. 917(E) published in Gazette of India dated 29th April, 2011, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.

(xxviii) S.O. 1211(E) published in Gazette of India dated 26th May, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11B in the State of Rajasthan.

(xxix) S.O. 2190(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.

(xxx) S.O. 1271(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border) in the State of Gujarat.

(xxxi) S.O. 1827(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and

operation of National Highway Nos. 79 & 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(xxxii) S.O. 405(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(xxxiii) S.O. 2007(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(xxxiv) S.O. 1120(E) published in Gazette of India dated 16th May, 2012, regarding rates of fees to be recovered from the users of National Highway No. 31 in the State of West Bengal.

(xxxv) S.O. 2272(E) published in Gazette of India dated 30th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of Bypasses) in the State of West Bengal.

(xxxvi) S.O. 2671(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(xxxvii) S.O. 2955(E) published in Gazette of India dated 15th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(xxxviii) S.O. 724(E) published in Gazette of India dated 8th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57A (Bypass Section joining Indo-Nepal Border) in the State of Bihar.

(xxxix) S.O. 1284(E) published in Gazette of India dated 14th June, 2012, authorising the District Land Acquisition Officer, Gumla, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 78 & 23 in the State of Jharkhand.

(xl) S.O. 987(E) published in Gazette of India dated 4th May, 2011, authorising the Special Land Acquisition Officer, Cooch Behar, West Bengal as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(xli) S.O. 356(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1165(E) dated 5th May, 2009.

(xlii) S.O. 639(E) published in Gazette of India dated 28th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.

(xliii) S.O. 1924(E) published in Gazette of India dated 19th August, 2011, authorising the District Land Acquisition Officer, Giridih, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.

(xliv) S.O. 797(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.

(xlv) S.O. 2856(E) published in Gazette of India dated 29th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(xlvi) S.O. 2363(E) published in Gazette of India dated 14th October, 2011, regarding rates of fees to be recovered from the users of National Highway No. 31 (Mainaguri to Dhupguri) in the State of West Bengal.

(xlvii) S.O. 1777(E) published in Gazette of India dated 1st August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.

(xlviii) S.O. 1853(E) published in Gazette of India dated 10th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.

(xlix) S.O. 1980(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Indra Section) in the State of Jharkhand.

(l) S.O. 2727(E) published in Gazette of India dated 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(li) S.O. 337(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1208(E) dated 25th July, 2007.

(lii) S.O. 338(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1223(E) dated 25th May, 2010.

(liii) S.O. 339(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 2217(E) dated 10th September, 2010.

(liv) S.O. 1972(E) published in Gazette of India dated 25th August, 2011, containing corrigendum to the Notification No. S.O. 2077(E) dated 26th August, 2010.

(lv) S.O. 2001(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(lvi) S.O. 1993(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(lvii) S.O. 2767(E) published in Gazette of India dated 11th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(lviii) S.O. 2658(E) published in Gazette of India dated 28th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(lix) S.O. 1207(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ramgarh Bypass) in the State of Jharkhand.

(lx) S.O. 1282(E) published in Gazette of India dated 2nd June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(lxi) S.O. 362(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1208(E) dated 25th July, 2007.

(lxii) S.O. 2897(E) published in Gazette of India dated 6th December, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.

(lxiii) S.O. 358(E) published in Gazette of India dated 14th February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(lxiv) S.O. 1985(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28 in the State of Bihar.

[Placed in Library, See No. 7253/15/12]

... (*Interruptions*)

12.01 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam, I have to report a message received from the Secretary-General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 22nd December, 2011 adopted the following Motion in regard to the Committee on Welfare of Other Backward Classes (OBCs):-

"That this House concurs in the recommendation of the Lok Sabha that a Committee of both the Houses to be called the 'Committee for Welfare of Other Backward Classes (OBCs)' be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on 21st December, 2011 and communicated to this House on that day, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of this House to serve on the said Committee ".

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, nine Members of Rajya Sabha were duly elected to the said Committee and their names were communicated to the Lok Sabha through a message dated 15th May, 2012 from the Rajya Sabha. As intimated therein, the election process to fill up the remaining one vacancy in the Committee was deferred to the next Session of Rajya Sabha. Now the election process to fill up the same, having been completed during the current Session, Shri Ashk Ali Tak, Member, Rajya Sabha has been duly elected to be a member of the Committee.’

... (*Interruptions*)

12.01 ¼ hrs**FINANCIAL COMMITTEES (2011-12) – A REVIEW**

SECRETARY-GENERAL: I beg to lay on the Table a copy each in Hindi and English version of the "Financial Committees (2011-12) – A Review".

... (*Interruptions*)

12.01 ½ hrs**REPORT ON THE PARTICIPATION OF INDIAN PARLIAMENTARY
DELEGATION AT THE 125TH ASSEMBLY OF THE
INTER-PARLIAMENTARY UNION (IPU)**

SECRETARY-GENERAL: I beg to lay on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 125th Assembly of the Inter-Parliamentary Union held at Bern (Switzerland) from 16 to 19 October, 2011.

... (*Interruptions*)

12.01 ¾ hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 164th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Shipping. *

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay the Statement on the status of implementation of the Recommendations contained in the 164th Report of the Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2010-11), pertaining to the Ministry of Shipping, in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eleventh Edition) and Direction 73A issued vide Lok Sabha Bulletin – Part II dated September 1, 2004.

. The Standing Committee on Transport, Tourism and Culture had held its meeting on 20th December, 2010 to consider 164th Report. The Committee had also taken the Oral Evidence of officers of the Ministry. The 164th Report was presented to the Rajya Sabha on 04.03.2011 and was laid on the Table of the Lok Sabha on 04.3.2011.

The present status of implementation of the various recommendations made by the Hon'ble Committee is indicated in the Annexure to my statement which is laid on the Table of the House.

I would not like to take the valuable time of the House and read out the contents of the Annexure. Hence, I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT –7254/15/12

12.02 hrs

**PROHIBITION OF EMPLOYMENT AS MANUAL
SCAVENGERS AND THEIR REHABILITATION BILL, 2012***

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): I beg to move for leave to introduce a Bill to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI MUKUL WASNIK: I introduce** the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section – 2 dated 03.09.12.

** Introduced with the recommendation of the President.


12.02 ½ hrs**MATTERS UNDER RULE 377 ***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (Interruptions)

(i) Need to impress upon the Government of Madhya Pradesh to fill up the vacant posts of doctors and specialists in district hospital, Rajgarh in Rajgarh Parliamentary Constituency, Madhya Pradesh

श्री नारायण सिंह अमलावे (राजगढ़): मैं मध्य प्रदेश में स्थित मां जालपा की नगरी राजगढ़ संसदीय क्षेत्र से आता हूँ। यहां स्थित जिला चिकित्सालय राजगढ़ में लगभग 80-90 किमी. दूर से  हेतु मरीज आते हैं। किंतु इस जिला चिकित्सालय में डाक्टरों के लगभग 38 पद स्वीकृत होने के बाद भी वर्तमान में मात्र 20 डाक्टर ही कार्यरत हैं एवं 18 पद अभी भी रिक्त हैं। ऐसी स्थिति में बाहर से आने वाले मरीजों, विशेषकर महिलाओं व प्रसूताओं को विशेष समस्या का सामना करना पड़ता है। समुचित इलाज के अभाव में उन्हें भोपाल अथवा इंदौर इलाज हेतु रेफर कर दिया जाता है। कई मरीज बीच रास्ते में ही दम तोड़ देते हैं। इसके अलावा यहां दूसरी एक और बड़ी समस्या यह है कि समुचित चिकित्सकों, सर्जरी तथा एनस्थेशिया के अभाव में भी कई मरीजों को माईनर आपरेशन के लिए भी बाहर रेफर कर दिया जाता है। पूर्व में इस जिला चिकित्सालय में जिले के अतिरिक्त पड़ोसी राज्य राजस्थान के झालावाड़ जिले के भी अधिकांश मरीज अच्छे इलाज हेतु यहां आते थे। परंतु वर्तमान में हालत यह है कि यहां डाक्टरों के अभाव के कारण इस जिले के अधिकांश मरीज अपनी गाड़ी कमाई का रूपया/पैसा खर्च कर अन्यत्र स्थानों पर इलाज हेतु जाने को बाध्य हो गए हैं। मैंने भी इस संबंध में कई मर्तबा म.प्र. शासन से पत्राचार किया है लेकिन स्थिति आज भी जस की तस बनी हुई है।

* Treated as laid on the Table.

अतः मेरा सरकार से अनुरोध है कि वह म.प्र. शासन को मेरे संसदीय क्षेत्र के जिला मुख्यालय पर स्थिति चिकित्सालय व जिले के अन्य चिकित्सालयों में कई समय से डाक्टरों व विशेषज्ञों के रिक्त पड़े हुए पदों को शीघ्र भरे जाने हेतु तत्काल आवश्यक निर्देश जारी करें ।

**(ii) Need to intensify patrolling and strengthen vigilance around
Tiger Reserves in the country**

श्री गोपाल सिंह शेखावत (राजसमंद) : उत्तर में अरावली और दक्षिण में सतपुड़ा की पहाड़ियों उत्तर-पूर्व में छोटा नागपुर के पठार और दक्षिण-पूर्व में ओड़िसा की पहाड़ियों से घिरे मध्य भारत के इस प्राकृतिक भू-भाग में करीब 39.017 वर्ग किलोमीटर में फैला बाघ अधिगृहीत सबसे बड़ा जंगल है, बल्कि यहां सबसे ज्यादा बाघों की आबादी है। देश में बाघ संरक्षण के लिए किए गए प्रयासों के तहत राष्ट्रीय बाघ संरक्षण प्राधिकरण का गठन सरकार द्वारा किया गया तथा वर्ष 2008-09 के दौरान कार्बेट, रणथम्भौर और दुधवा बाघ रिजर्व के लिए प्रत्येक को 93 लाख रुपये जारी किए गए। इसके साथ ही राजस्थान के दर्राह, जवाहर सागर और चंबल वन्य जीव अभ्यारण्य को नए बाघ रिजर्व के सृजन हेतु अनुमोदन प्राप्त हो गया है। बाघ संरक्षण हेतु मेरा सरकार से अनुरोध है कि बाघ रिजर्वों का मूल्यांकन करके तथा निगरानी तंत्र को और सुदृढ़ करके भारत की इस दुर्लभ वन्य प्रजाति को बचाया जाए।

(iii) Need to take up construction work and widening of rural roads and strengthening its infrastructure under Pradhan Mantri Gram Sadak Yojana in Bhiwani-Mahendragarh Parliamentary Constituency, Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the attention of the House regarding the dire need to take up rural roads for construction, widening and strengthening and its related infrastructure under Pradhan Mantri Gram Sadak Yojana (PMGSY) in my Parliamentary Constituency Bhiwani-Mahendragarh (Haryana) during 2012-13 on top-priority basis.

I have already sent some proposals in the past 3 years for construction of link roads in my Parliamentary Constituency areas like - Bhiwani, Tosham, Dadri, Loharu and Badhra in Bhiwani District and Mahendragarh, Narnaul, Ateli & Nangal Chaudhary in Mahendragarh District to take up these proposals under PMGSY. But it seems, these proposals were not considered in Phase-X of PMGSY in Haryana during 2010, 2011 or 2012 until rest of the States in the Union measure up to the performance. In this scenario, Haryana is being doubly jeopardized because on the one hand, Haryana is one of the largest contributors in our country in terms of sale of petro products and cess collected for PMGSY projects and, on the other hand, Haryana is deprived for outstanding performance vis-à-vis other States in completion/implementation of the sanctioned projects. Thousands of local people in the respective areas are facing lot of difficulties to move from one village to another especially students, employees, farmers and defence personnel, etc.

Therefore, I request the Hon'ble Minister for Rural Development, through the Chair, to kindly include the proposals under PMGSY in Haryana, particularly in backward and remote districts like Bhiwani-Mahendragarh by changing the stance in the current financial year with sufficient budgetary allocation, which were already sent, in order to achieve the desired results and to realize the dream of Bharat Nirman Programme, which is the very objective of PMGSY.

(iv) Need to establish a centre for Malayalam learning in Jawaharlal Nehru University and Delhi University

SHRI P.T. THOMAS (IDUKKI): I request the Government to take necessary steps to promote studies in the major regional languages listed in the Eighth Schedule to the Constitution. It is necessary to start separate centers for regional languages in universities and higher learning centers at least in the capital city of our country. Malayalam, being one among the scheduled languages, is not taught anywhere in Delhi. In Jawaharlal Nehru University, which is considered as one of the best in Asia, there is a Centre for Indian languages. Apart from Hindi, Urdu and Tamil, other scheduled languages including Malayalam are not finding a place in this much celebrated language centre of JNU. India has been a land of diversity. The diversity in its culture, beliefs, rituals, food, clothing, and languages is what makes India a unique country. I request the Government to take time-bound initiatives and start center for Malayalam in Jawaharlal Nehru University and Delhi University.

(v) Need to supply petroleum coke to local industrial units from Barauni Petroleum Refinery, Bihar on priority basis

डॉ. भोला सिंह (नवादा): बिहार में बरौनी रिफाइनरी की स्थापना हेतु बिहार केसरी डॉ. श्रीकृष्ण सिंह, प्रथम मुख्यमंत्री बिहार की पहल पर पंडित जवाहरलाल नेहरू ने इसकी स्वीकृति दी थी। असम से पाइप के द्वारा कच्चे तेल को संस्कारित करना इसके साथ ही इसकी नेष्ठा से 34 पेट्रो केमिकल एवं एरोमेटिक कारखाने 31 राष्ट्रीय उच्च पथ के किनारे भागलपुर के नौगछिया तक लगना था। देश और बिहार के लाखों नवयुवकों को रोजी-रोटी की व्यवस्था इसके माध्यम से होनी थी। बरौनी को ब्रिटेन का लंकाशायर बनना था पर विडम्बना यह है कि रिफाइनरी की नेष्ठा से जो कारखाने लगने थे उसमें से एक खाद कारखाना किसी तरह लग पाया था जो वर्षों से आज तक बंद है। इसका नेष्ठा, मुम्बई और जर्मनी तक वहां के कारखाने को कच्चे माल के रूप में दिया जा रहा है। भारत सरकार की घोर उपेक्षा ने बिहार के औद्योगिकीकरण को रोका, बरौनी रिफाइनरी का विस्तार भी होना था लेकिन वह नहीं हो पाया। एक से एक घातक प्रहार भारत सरकार की ओर से बिहार के औद्योगिकीकरण पर किए जा रहे हैं। बिहार औद्योगिकीकरण के लिए किसी तारणहार की तलाश में है।

पहले तमाम कल्साइंट पेट्रोलियम कोक को बनाने वाली छोटी-मोटी कंपनियों को उसकी उत्पादकता के आधार पर पेट्रो कोक कच्चे माल के रूप में आवंटित हुआ करता था। अब यह प्रक्रिया भी बंद कर दी गई है। अब पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय ने पेट्रो कोक को खुली डाक बोली के सहारे इस प्रक्रिया को अंजाम दे रहा है। इसका नतीजा यह होगा कि सबसे अधिक बोली लगाने वाली कंपनियां कच्चे माल को उठा लेंगी और फिर ऊंचे दाम देने वाली कंपनियों को अपनी ओर से कच्चा माल उपलब्ध कराएगी। इस प्रक्रिया को अपनाने से बरौनी रिफाइनरी पर आधारित औद्योगिक प्रतिष्ठान बंद हो जाएंगे और इस पर आधारित हजारों कामगार बेकार हो जाएंगे और सैकड़ों करोड़ रुपये की लगी हुई पूंजी बर्बाद हो जाएगी। भारत सरकार की यह जिम्मेदारी है कि बरौनी रिफाइनरी की नेष्ठा पर आधारित जितनी स्थानीय कंपनियां पेट्रो कोक के कच्चे माल पर आधारित हैं उन्हें प्राथमिकता के आधार पर पहले आपूर्ति की जाती थी अब भी कहने के लिए यह प्राथमिकता की बात की जाती है पर डाक बोली के आधार पर आवंटन से व्यवहार में प्राथमिकता नहीं रह पाएगी। अतः भारत सरकार के पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय से हमारी मांग है कि वह पेट्रो कोक कच्चे माल का आवंटन उसका निस्तारण पूर्व की प्रक्रिया के आधार पर चलाए ताकि यह नई प्रक्रिया अव्यवस्था न बने और औद्योगिकीकरण पर नकारात्मक प्रभाव न हो। अतः इस नए कदम को वापस करे और पूर्व के नियम प्रक्रिया को ही आवंटन का आधार बनाकर रखे। इस ओर भारत सरकार का ध्यान आकृष्ट करते हैं।

(vi) Need to accord necessary approval for raising the height of Narmada dam in Gujarat

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): इस साल कम बारिश के कारण कई राज्य सूखे का सामना कर रहे हैं। राज्य के ज्यादातर जलाशय सूख गए हैं। पानी के अभाव में कृषि एवं किसान प्रभावित एवं पीड़ित हैं। ऐसी दयनीय स्थिति में नर्मदा नदी पर स्थित सरदार सरोवर योजना ही बचाव का मुख्य आधार बन गया है। नर्मदा कंट्रोल ऑथोरिटी द्वारा बांध की ऊंचाई 138.68 मीटर तक बढ़ाने की अनुमति नहीं मिल रही है जबकि यदि बांध की ऊंचाई बढ़ाई जाए तो जलाशय में पानी का संग्रह 96.8 लाख स्क्वायर फीट हो जाएगा। बांध की ऊंचाई न बढ़ाने से गुजरात की कृषि एवं किसान प्रभावित हुए हैं। जहां तक पुनर्वास का प्रश्न है तो गुजरात और मध्य प्रदेश सरकार ने अपनी जिम्मेदारी पूरी कर दी है। दोनों राज्यों द्वारा बांध की ऊंचाई बढ़ाने हेतु अनुमति की सिफारिश की गई है। महाराष्ट्र सरकार ने भी पुनर्वास के काम पूर्ण करके एक्शन टेकन रिपोर्ट ग्रीवान्सेस रिड्रेसल ऑथोरिटी को सौंप दी है। सिर्फ परामर्श का काम बाकी है। सरकार से मेरा आग्रह है कि नर्मदा बांध की ऊंचाई बढ़ाने हेतु अनुमति प्रदान करें।

(vii) Need to provide a special package to State Governments for welfare of sanitation workers in the country

श्री अर्जुन राम मेघवाल (बीकानेर): आज हमारे देश को आजाद हुए 65 वर्ष हो गए हैं, किंतु सफाई कामगार वर्ग आज भी सामाजिक, आर्थिक, शैक्षणिक, राजनैतिक एवं प्रशासनिक क्षेत्र में सबसे पीछे की पंक्ति में खड़ा है। पं. दीन दयाल उपाध्याय जी ने कहा था कि जो सबसे कमजोर है, दुर्बल है उसे सबसे पहले लाभ दिया जाना जरूरी है। अनुसूचित जाति वर्ग में आने वाले समाज जोकि संपूर्ण समाज की सेवा एवं शहर व कस्बों में निवास करने वाले नागरिकों की सेवा में निरंतर लगा रहने वाला समाज सफाई का कार्य कर शहरों, गांवों, कस्बों को गंदगी मुक्त बनाए रखने में लगा रहता है, उसे सफाई कामगार समाज कहते हैं। सफाई कामगार समाज गटर की सफाई भी करता है और गटर की सफाई करते समय जहरीली एवं रासायनिक गैसों के कारण दुर्घटना ग्रसित होकर मौत के मुंह में भी समा जाता है, लेकिन बीपीएल की सूची सही नहीं होने के कारण उसको समुचित मुआवजा भी नहीं मिलता है। इस सफाई कामगार समाज के लिए मेरी भारत सरकार के सामाजिक न्याय एवं अधिकारिता मंत्रालय से यह मांग है कि जिस प्रकार अल्पसंख्यक समुदायों को विकास के लिए विशेष आर्थिक पैकेज दिया गया है, उसी प्रकार सफाई कामगार समाज को प्रत्येक राज्य के लिए विशेष आर्थिक पैकेज दिया जाए जिससे सफाई कामगारों को आवश्यकतानुसार वांछित लाभ मिल सकें। देश में मध्य प्रदेश एवं राजस्थान राज्य के सफाई कामगार समाज के लिए शीघ्र विशेष आर्थिक पैकेज की आवश्यकता है, जिससे इस वर्ग को चिकित्सा, बीमा, शिक्षा, स्वास्थ्य आदि की सुविधाएं समय पर मिल सकें और यह वर्ग समाज की मुख्यधारा से जुड़ सकें।

**(viii) Need to exempt Gujarat Safai Kamdar Vikas Nigam from paying
income-tax**

DR. KIRIT PREMJBHAI SOLANKI (AHMEDABAD WEST): I demand exemption from Income tax to 'Gujarat Safai Kamdar Vikas Nigam (GSKVN) under section 10(26B) of the IT Act, 1961. Under this Act SCAs of all States working for upliftment of the weaker section of societies viz. SCs, STs, OBCs etc are exempted from Income Tax.

Gujarat Government had represented to IT Department but untill now it is not granted. IT Department had levied a sum of Rs. 25.33 crore. Hence, I again appeal to take steps to exempt Gujarat Safai Kamdar Vikas Nigam from paying Income-Tax.

**(ix) Need to improve healthcare facilities in district hospitals of Robertsganj
Parliamentary Constituency, Uttar Pradesh**

श्री पकौड़ी लाल (रॉबर्ट्सगंज): मेरे संसदीय क्षेत्र राबर्ट्सगंज (उ०प्र०) के अंतर्गत दो जिले सोनभद्र एवं जनपद चंदौली का चकिया विधानसभा आता है जो नक्सल प्रभावित है । अनुसूचित जाति, अनुसूचित जनजाति एवं पिछड़े जातियों की संख्या 80 प्रतिशत है । गरीबी एवं भुखमरी है । बीमार पड़ने पर जिला अस्पतालों में ठीक ढंग से इलाज नहीं होता । खून जांच, एक्सरे, इको, एम.आर.ई., एच.आई.वी. इत्यादि जांच का प्रबंध सहित महंगी दवाओं की उपलब्धता नहीं है ।

अतः मरीजों के लिए बेहतर स्वास्थ्य सुविधाएँ प्रदान करने के लिए जिला अस्पतालों का उन्नयन मेडिकल कॉलेजों के रूप में दिए जाने हेतु अनुरोध करता हूँ ।

(x) Need to review status of implementation of follow up action on the recommendations of various committees constituted to report on social, economic and educational status of the Muslim Community of the country

डॉ. शफीकुर्रहमान बर्क (सम्भल): मैं सरकार का ध्यान अल्पसंख्यकों खासतौर पर बेहद पिछड़े हुए मुस्लिम समुदाय की तरक्की व कल्याण के लिए बनी कमेटियों की सिफारिशों पर अभी तक अमल न किए जाने की तरफ दिलाना चाहता हूँ। इससे मुत्तलिक मैंने कई बार पार्लियामेंट में भी सवाल उठाए, पर सरकार की तरफ से अभी भी अल्पसंख्यकों के कल्याण के लिए समुचित कदम उठाये जाने की आवश्यकता है। जस्टिस रंगनाथ मिश्रा कमीशन ने भी अपनी रिपोर्ट में " मुसलमानों की हालत दलितों से भी बदतर" बतायी है।

मेरी सरकार से गुजारिश है कि वह प्रधानमंत्री के 15 सूत्रीय कार्यक्रम, जस्टिस सच्चर कमेटी जस्टिस रंगनाथ मिश्रा कमीशन की सिफारिशों के मुताबिक जो भी अब तक अमल हुआ है व विकास कार्य हुए हैं, एक कमेटी बनाकर जांच कराये कि हकीकत क्या है और आंकड़े कहां तक सच हैं। मेरी यह भी गुजारिश है कि सरकार कुछ ऐसा प्रावधान करे कि पिछड़े मुस्लिमों की दशा सुधारने व रोजगार देने के लिए जो भी प्रोग्राम बने व उस पर अमल किए जाने की पूरी जानकारी केंद्र सरकार के विभागीय अधिकारी व सभी जिलाधिकारियों द्वारा अपने-अपने जिले के माननीय सांसदों को जरूर मुहैया करायी जाए।

(xi) Need to construct additional platforms at Saharsa Railway Junction and increase the height of platforms in Saharsa, Manasi and Khagaria-Hasanpur Road-Samastipur junctions in Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य अंतर्गत पूर्व मध्य रेलवे हाजीपुर के सहरसा जंक्शन पर मात्र दो प्लेटफार्म रहने के कारण गाड़ी के परिचालन में भारी कठिनाई होती है। उक्त स्टेशन पर अतिरिक्त तीन और प्लेटफार्म का निर्माण कराने की आवश्यकता है। सहरसा से मानसी एवं खगड़िया-हसनपुर रोड़-समस्तीपुर तक आमामान परिवर्तन का कार्य तो पूर्ण हो गया है। गाड़ी का परिचालन भी शुरू हो गया, लेकिन उक्त खंड के बीच सभी स्टेशनों के प्लेटफार्म को ऊँचा नहीं करने से रेल यात्रियों को कठिनाई होती है। खासकर वृद्ध महिला एवं विकलांग रेल यात्रियों को गाड़ी में चढ़ने में भारी परेशानी होती है।

अतः सरकार सहरसा जंक्शन पर तीन अतिरिक्त प्लेटफार्म निर्माण के साथ-साथ सहरसा जंक्शन से मानसी जंक्शन एवं खगड़िया-हसनपुर रोड़-समस्तीपुर जंक्शन के बीच के प्लेटफार्म को जनहित में ऊँचा कराये।

(xii) Need to undertake repair and maintenance of National Highways in West Bengal

DR. RATNA DE (HOOGHLY): As you are aware a number of National Highways cover West Bengal. For example, NH-2 is popularly known as Delhi-Kolkata Road. It is a busy National Highway. Out of 1,465 KM stretch from Delhi to Kolkata of NH-2, 235 Km is located in West Bengal. This complete stretch has been damaged, most affected area being Tamdua Block. Other National Highways like NH 31, NH 31C, NH 31D, NH-34, NH-55 are entirely within the State of West Bengal. NH-6 is also a busy National Highway. Because of bad condition of this National Highway a number of accidents have been taking place resulting in loss of lives and property inconvenient to road users cannot be explained. Bad patches in most of the places, water getting clogged in numerable potholes can be seen in the entire of stretch of all the National Highways. The long lists of National Highways falling under West Bengal has one common factor that is of extensive damage. There has been a constant request from the Government of West Bengal for improving the condition of National Highways that pass through West Bengal. I would like to fervently appeal to the Government to ensure that repair and maintenance of above said National Highways should be carried out all through the year. These efforts on the part of Ministry of Road Transport and Highways would go a long way in the progress, prosperity and development of West Bengal.

(xiii) Need to address the problem of farmers whose land have been acquired by cement companies in Guntur district of Andhra Pradesh

SHRI M. VENUGOPALA REDDY (NARASARAOPET): As we all are aware that the Guntur District in Andhra Pradesh is endowed with mineral potentialities and is spread throughout District. In particular, Lime Stone (Cement) Mineral is having its reserves at Dachepalli, Macherla, Durga Puram, Karempudi, Jettipalem etc. So far a good number of cement factories are permitted to be established here. The Management are taking thousands of hectares of Patta land for lease, besides Government land and Forest land. They are being covered with barbed wire fencing. As a result, the land is becoming barren without produce of either grass to livestock or cultivation by farmers. At the time of lease, the farmers were promised that bright future would be there for them and their children. When stone crushers were established in the villages, the children belonging to the families whose land was taken were promised that they would be provided better employment, school buildings, hospitals etc. But in practice, nothing happened as promised. Whenever, blasting in quarries is conducted, it results into damage to the houses as well as Bore wells and water could not be extracted from the bore-wells and the villagers are facing loss of crop etc. So far, it is learnt there are 31 Leases in the area of 4850.87 hectors land and also many new firms are being launched by acquiring Government and Forest lands, besides patta lands. In fact, many of the firms did not establish the Cement factories on time. The farmers are facing difficulties in respect of food, fodder for cattle, barren land, finance and in social fields. In view of the above it can be averred that the private companies have made the lives of farmers difficult by acquiring patta lands and not fulfilling the promises. In view of the above situation, I request that all cases of lease be re-examined, identify the defaulters, and take stringent action against them duly withdrawing the permission already granted besides handing

over the land to the farmers back without any compensation to the defaulting companies.

Further, I request the Government, to instruct the State Government of Andhra Pradesh to examine the issue in-depth and take appropriate and urgent remedial measures and to come to the rescue of those farmers who suffered due to the irregular and unwanted actions of the industrialists, since they have not established the factories till now.

(xiv) Need to speed up the work of Subarnarekha Barrage Project

SHRI PRABODH PANDA (MIDNAPORE): The Subarnarekha barrage project was conceptualized long back with a view to have well-defined irrigation system that would have helped farmers of vast area including the large part of Paschim Medinipur and Purva Medinipur district of West Bengal along with creation of number of jobs that would have required for the Project.

Though initially the project was started with right earnest and some funds were allocated but the project got halted. The farmers are not receiving the benefit of irrigation and also facing the troubles of floods in monsoon season. The unemployed youths who had a dream to get a job in the project received nothing.

Due to delay in execution of the project the cost has also been escalated. Therefore, to stop further escalation what is needed is the speedy sanction and its implementation. Though the Central Government had assured at several times regarding the urgency of the project, nothing positive has come out so far.

Therefore, I strongly urge upon the Central Government to undertake the work of Subarnarekha Barrage Project without further delay so that the farmers and unemployed get the benefits and economic scenario of the entire area also changes.

**(xv) Need to stop recovery of debt from the farmers of Hatkanangle
Parliamentary Constituency, Maharashtra by Kholhapur District Central
Co-operative Bank**

श्री राजू शेट्टी (हातकंगले): केंद्र सरकार ने 2008 की कृषि ऋण माफी स्कीम के तहत पांच एकड़ के नीचे वाले किसानों के लिए ऋणों का पूरा बकाया माफ किया था। यह योजना लागू करते समय किसी भी ढंग का सुनिश्चित स्पष्टीकरण नहीं किया गया था। पांच एकड़ के नीचे वाले बकायादार किसान कर्जमुक्त हुए ऐसे सर्टिफिकेट भी डिस्ट्रिक्ट सेंट्रल बैंक/सेवा सोसायटी द्वारा किसानों को वितरित किये गए थे। लेकिन आज नाबार्ड ने ऋण वसूली का प्रोग्राम किसानों के पीछे लगा दिया है और वजह यही बनाई है कि नार्मल क्रेडिट लिमिट से ज्यादा ऋण उठाया गया है या वितरित किया गया है। मेरे चुनाव क्षेत्र हातकंगले में कोल्हापुर डिस्ट्रिक्ट सेंट्रल को-ऑपरेटिव बैंक ने करीब रुपये 112.89 करोड़ की राशि संबंधित लाभ धारकों से (किसानों से) रिकवरी का नोटिस जारी कर दिया है। यह सरासर केंद्र सरकार के ऋण माफी योजना के डायरेक्शन के लिखित प्रावधान के खिलाफ है। ऐसी स्थिति में केंद्र सरकार के वित्त मंत्रालय ने हस्तक्षेप करके रिकवरी प्रक्रिया तुरंत रूकवाने की नितांत आवश्यकता है।

12.03 hrs

**NORTH-EASTERN AREAS (REORGANISATION)
AMENDMENT BILL, 2011**

MADAM SPEAKER: Now, we shall take up item no. 14. Shri Sushil Kumar Shinde.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): On behalf of Shri Sushil Kumar Shinde, I beg to move:

“That the Bill further to amend the North-Eastern Areas (Reorganisation) Act, 1971, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the North-Eastern Areas (Reorganisation) Act, 1971, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

**Amendment of section 61
of Act 81 of 1971**

Amendments made:

Page 1, line 9, *for* “2011”, *substitute* “2012” (3)

Page 2, line 4, *for* “2011”, *substitute* “2012” (4)

Page 2, line 8, *for* “2011”, *substitute* “2012” (5)

Page 2, line 13, *for* “2011”, *substitute* “2012” (6)

(Shri Mullappally Ramachandran)

... (Interruptions)

MADAM SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

... (Interruptions)

Clause 1

Short Title and commencement

Amendment made:

Page 1, line 3, *for* “2011”, *substitute* “2012” (2)

(Shri Mullappally Ramachandran)

MADAM SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

... (Interruptions)

Enacting Formula

Amendment made:

Page 1, line 1, *for* “Sixty-second”, *substitute* “Sixty-third” (1)

(Shri Mullappally Ramachandran)

MADAM SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

... (Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN: Madam, I beg to move:

“That the Bill, as amended, be passed.”

MADAM SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

12.07 hrs

**PROTECTION OF WOMEN AGAINST SEXUAL HARASSMENT
AT WORKPLACE BILL, 2010**

MADAM SPEAKER: The House will now take up Item No. 15 – Shrimati Krishna Tirath

महिला और बाल विकास मंत्रालय की राज्य मंत्री (श्रीमती कृष्णा तीरथ): अध्यक्ष महोदया, मैं प्रस्ताव * करती हूँ :

“कि महिलाओं के कार्यस्थल पर लैंगिक उत्पीड़न से संरक्षण और लैंगिक उत्पीड़न के परिवादों के निवारण तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए। ”

MADAM SPEAKER: The question is:

“That the Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto be taken into consideration.”

*The motion was adopted.
... (Interruptions)*

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Definitions

Amendments made:

Page 2, for lines 10 to 12, *substitute*—

‘(a) “aggrieved woman” means—

(i) in relation to a workplace, a woman, of any age whether employed or not, who alleges to have been subjected to any act of sexual harassment by the respondent;

* Moved with the recommendation of the President.

(ii) in relation to a dwelling place or house, a woman of any age who is employed in such a dwelling place or house;’. (3)

Page 2, *after* line 23, *insert*—

‘(da) “domestic worker” means a woman who is employed to do the household work in any household for remuneration whether in cash or kind, either directly or through any agency on a temporary, permanent, part time or full time basis, but does not include any member of the family of the employer;’ (4)

Page 2, lines 29 and 30, *omit*—

“but does not include domestic worker working at home;”. (5)

Page 2, *after* line 39, *insert*—

Explanation.— For the purposes of this sub-clause “management” includes the person or board or committee responsible for formulation and administration of policies for such organisation;

(iii) in relation to workplace covered under sub-clauses (i) and (ii), the person discharging contractual obligations with respect to his or her employees;

(iv) in relation to a dwelling place or house, a person or a household who employs or benefits from the employment of domestic worker, irrespective of the number, time period or type of such worker employed, or the nature of the employment or activities performed by the domestic worker;’.

(6)

Page 3, *for* lines 6 to 13, *substitute* --

‘(m) “sexual harassment” includes any one or more of the following unwelcome acts or behaviour (whether directly or by implication) namely :--

- (i) physical contact and advances; or
 - (ii) a demand or request for sexual favours; or
 - (iii) making sexually coloured remarks; or
 - (iv) showing pornography; or
 - (v) any other unwelcome physical, verbal or non-verbal conduct of a sexual nature;’.
- (7)

Page 3, *for* lines 26 and 27, *substitute*—

“(iv) any sports institute, stadium, sports complex or competition or games venue, whether residential or not used for training, sports or other activities relating thereto;

(v) any place visited by the employee arising out of or during the course of employment including transportation provided by the employer for undertaking such journey;

(vi) a dwelling place or a house;”. (8)

(Shrimati Krishna Tirath)

MADAM SPEAKER: Amendments 47 to 50, Shrimati Susmita Bauri -- Not moving.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3

Prevention of sexual harassment

Amendment made:

Page 3, *for* lines 32 to 39, *substitute* -

“3.(1) No woman shall be subjected to sexual harassment at any workplace.

(2) The following circumstances, among other circumstances, if it occurs or is present in relation to or connected with any act or behaviour of sexual harassment may amount to sexual harassment :--

- (i) implied or explicit promise of preferential treatment in her employment; or
- (ii) implied or explicit threat of detrimental treatment in her employment; or
- (iii) implied or explicit threat about her present or future employment status; or
- (iv) interference with her work or creating an intimidating or offensive or hostile work environment for her; or

(v) humiliating treatment likely to affect her health or safety.” (9)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 3 as amended, stand part of the Bill.”

*The motion was adopted.
Clause 3 as amended, was added to the Bill.*

Clause 4

**Costitution of Internal
Complaints committee**

Amendments made:

Page 4, *for* lines 11 to 14, *substitute*—

“Provided further that in case the other office or administrative units of the workplace do not have a senior level woman employee, the Presiding Officer shall be nominated from any other workplace of the same employer or other department or organisation;”. (10)

Page 4, line 19, *after* “women”, *insert*—

“or a person familiar with the issues relating to sexual harassment”. (11)

Page 4, *for* lines 24 to 26, *substitute*—

“(4) The Member appointed from amongst the non-governmental organisations or associations shall be paid such fees or allowances for holding the proceedings of the Internal Committee, by the employer, as may be prescribed.”. (12)

Page 4, *for* lines 29 to 31, *substitute*—

“(b) has been convicted for an offence or an inquiry into an offence under any law for the time being in force is pending against him; or
(c) he has been found guilty in any disciplinary proceedings or a disciplinary proceeding is pending against him; or”. (13)

Page 4, *omit* lines 32 to 35. (14)

(Shrimati Krishna Tirath)

MADAM SPEAKER: Amendment No. 51, Shrimati Susmita Bauri – Not moving.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6

Constitution and jurisdiction of Local Complaints committee

Amendments made:

Page 5, line 2, *after* ‘Local Complaints Committee’, *insert* —

“to receive complaints of sexual harassment from establishments where the Internal Complaints Committee has not been constituted due to having less than ten workers or if the complaint is against the employer himself”. (15)

Page 5, *for* lines 3 to 10, *substitute*—

“(2) The District Officer shall designate one nodal officer in every block, taluka and tehsil in rural or tribal area and ward or municipality in the urban area, to receive complaints and forward the same to the concerned Local Complaints Committee within a period of seven days.

(3) The jurisdiction of the Local Complaints Committee shall extend to the areas of the district where it is constituted.”. (16)

(Shrimati Krishna Tirath)

... (*Interruptions*)

MADAM SPEAKER: Amendment Nos. 52, Shrimati Susmita Bauri – Not moving.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 6, as amended, stand part of the Bill.”

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 7

**Composition tenure and
other terms and
conditions of Local
Complaints Committee**

Amendments made:

Page 5, line 19, *after* “women”, *insert*—

“or a person familiar with the issues relating to sexual harassment”. (17)

Page 5, *after* line 21, *insert*—

“Provided further that at least one of the nominees shall be a woman belonging to the Scheduled Castes or the Scheduled Tribes or the Other Backward Classes or minority community notified by the Central Government, from time to time.”. (18)

Page 5, *for* lines 22 to 27, *substitute*—

“(d) the concerned officer dealing with the social welfare or women and child development in the district, shall be a member *ex officio*.”. (19)

Page 5, line 29, *for* “prescribed”, *substitute* “specified by the District Officer”.

(20)

Page 5, lines 30 to 33, *substitute*—

“(3) Where the Chairperson or any Member of the Local Complaints Committee—

(a) contravenes the provisions of section 16; or

(b) has been convicted for an offence or an inquiry into an offence under any law for the time being in force is pending against him; or

(c) has been found guilty in any disciplinary proceedings or a disciplinary proceeding is pending against him; or

(d) has so abused his position as to render his continuance in office prejudicial to the public interest,

such Chairperson or Member, as the case may be, shall be removed from the Committee and the vacancy so created or any casual vacancy shall be filled by fresh nomination in accordance with the provisions of this section.”. (21)

Page 5, line 34, *after* “Local Committee”, *insert*—

“other than the Members nominated under clauses (b) and (d) of subsection (1)”. (22)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 7, as amended, stand part of the Bill.”

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clause 8 was added to the Bill.

Clause 9

Complaint of sexual harassment

Amendments made:

Page 6, *for* line 5, *substitute*—

“so constituted, within a period of three months from the date of incident and in case of a series of incidents, within a period of three months from the date of last incident:”. (23)

Page 6, *after* line 9, *insert*—

“Provided further that the Internal Committee or, as the case may be, the Local Committee may, for the reasons to be recorded in writing, extend the time limit not exceeding three months, if it is satisfied that the circumstances were such which prevented the woman from filing a complaint within the said period. ”. (24)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10

Conciliation

Amendment made:

Page 6, *after* line 15, *insert*—

“Provided that no monetary settlement shall be made as a basis of conciliation.”. (25)

(Shrimati Krishna Tirath)

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 10, as amended, stand part of the Bill.”

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Clause 11

Inquiry Complaint

Amendment made:

Page 6, *for* lines 25 to 31, *substitute*—

“**11.** (1) Subject to the provisions of section 10, the Internal Committee or the Local Committee, as the case may be, shall, where the respondent is an employee, proceed to make inquiry into the complaint in accordance with the provisions of the service rules applicable to the respondent and where no such rules exist, in such manner as may be prescribed or in case of a domestic worker, the Local Committee shall, if *prima facie* case exist, forward the complaint to the police, within a period of seven days for registering the case under section 509 of the Indian Penal Code, and any other relevant provisions of the said Code where applicable:

45 of 1860.

Provided that where the aggrieved woman informs the Internal Committee or the Local Committee, as the case may be, that any term or condition of the settlement arrived at

under sub-section (2) of section 10 has not been complied with by the respondent, the Internal Committee or the Local Committee shall proceed to make an inquiry into the complaint or, as the case may be, forward the complaint to the police:

Provided further that where both the parties are employees, the parties shall, during the course of inquiry, be given an opportunity of being heard and a copy of the findings shall be made available to both the parties enabling them to make representation against the findings before the Committee.

(1A) Notwithstanding anything contained in section 509 of the Indian Penal Code, the court may, when the respondent is convicted of the offence, order payment of such sums as it may consider appropriate, to the aggrieved woman by the respondent, having regard to the provisions of section 15.”.

(26)

(Shrimati Krishna Tirath)

... (*Interruptions*)

45 of
1860.

MADAM SPEAKER: The question is:

“That clause 11, as amended, stand part of the Bill.”

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clause 12

**Action during
pendency of enquiry**

Amendments made:

Page 7, line 1, *after* “woman”, *insert*—

“up to a period of three months”. (27)

Page 7, line 4, *for* “entitled to otherwise if the case is proved”, *substitute* “otherwise entitled”. (28)

(Shrimati Krishna Tirath)

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 12, as amended, stand part of the Bill.”


The motion was adopted.

Clause 12, as amended, was added to the Bill.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, we will take up the next item, that is, item No.16; and will come back to this item later on. Does the House agree?

SEVERAL HON. MEMBERS: Yes, Madam.

... (*Interruptions*) 

12.17 hrs

**NATIONAL HIGHWAYS AUTHORITY OF INDIA
(AMENDMENT) BILL, 2011**

MADAM SPEAKER: Now Item No. 16, Dr. C.P.Joshi

... (Interruptions)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI):

I beg to move:

“That the Bill further to amend the National Highways Authority of India Act, 1988 be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the National Highways Authority of India Act, 1988 be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

*The motion was adopted.
Clause 2 was added to the Bill.*

... (Interruptions)

Clause 1**Short title**

Amendment made:

Page 1, line 3,

for “2011”

substitute “2012”

(2)

(Dr. C.P. Joshi)

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

... (*Interruptions*)

Enacting Formula

Amendment made:

Page 1, line 1,

for “Sixty-second”

substitute “Sixty-third”

(1)

(Dr. C.P. Joshi)

MADAM SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

... (*Interruptions*)

DR. C.P. JOSHI: I beg to move:

“That the Bill, as amended, be passed.”

MADAM SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

... (*Interruptions*)

12.20hrs**PROTECTION OF WOMEN AGAINST SEXUAL HARASSMENT
AT WORK PLACE BILL, 2007 – contd.**

MADAM SPEAKER: The House shall revert to Item No.15. Hon. Minister to move amendments to clause 13.

Clause 13**Inquiry report.**

Amendments made:

Page 7, line 11, *after* “District Officer”, *insert* –
“within a period of ten days from the date of completion of the inquiry”.
(29)

Page 7, line 24,
for “such sum of compensation”,
substitute “such sum as it may consider appropriate”. (30)

Page 7, line 29,
for “pay such compensation”,
substitute “pay such sum”. (31)

Page 7, *after* line 29, *insert* –
“Provided further that in case the respondent fails to pay the sum referred to in clause (ii), the Internal Committee or, as the case may be, the Local Committee may forward the order for recovery of the sum as an arrear of land revenue to the concerned District Officer.”. (32)

(Dr. C.P. Joshi)

MADAM SPEAKER: The question is:

“That clause 13, as amended, stand part of the Bill.”

The motion was adopted.

Clause 13, as amended was added to the Bill.

Clause 14**Punishment for false
or malicious complaints
and false evidence***Amendments made:*

Page 7, line 33, *for* “false or malicious”, *substitute*—

“malicious or the aggrieved woman or any other person making the complaint has made the complaint knowing it to be false”. (33)

Page 7, line 42, *omit* “or falsehood”. (34)

(Shritmati Krishna Tirath)

MADAM SPEAKER: There are Amendment Nos. 54 and 55 to clause 14 to be moved by Shrimati Susmita Bauri.

Shrimati Susmita Bauri - not moving.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That clause 14, as amended, stand part of the Bill.”

The motion was adopted.

Clause 14, as amended, was added to the Bill.

... (*Interruptions*)

Clause 15**Determination of Compensation***Amendment made:*

Page 8, line 7, *for* “compensation”, *substitute* “sums”. (35)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 15, as amended, stand part of the Bill.”

The motion was adopted.

Clause 15, as amended, was added to the Bill.

... (*Interruptions*)

Clause 16**Prohibition of
publication or
making known contents
of complaint and
enquiry proceedings**

MADAM SPEAKER: There is an Amendment No. 56 to clause 16 to be moved by Shrimati Susmita Bauri. Shrimati Susmita Bauri – not moving.

MADAM SPEAKER: The question is:

“That clause 16 stand part of the Bill.”

The motion was adopted.

Clause 16 was added to the Bill.

Clause 17 was added to the Bill.

... (Interruptions)

Clause 18**Appeal**

Amendment made:

Page 8, line 39, *for* “thirty days”, *substitute* “ninety days” (36)
(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 18, as amended, stand part of the Bill.”

The motion was adopted.

Clause 18, as amended, was added to the Bill.

... (Interruptions)

Clause 19**Duties of Employer**

Amendments made:

Page 8, line 46, *after* “workplace,”, *insert* “the penal consequences of sexual harassments, and” (37)

Page 9, *for* lines 1 and 2, *substitute*—

“(c) organise workshops and awareness programmes at regular intervals for sensitising the employees with the provisions of the Act and

orientation programmes for the members of the Internal Committee in the manner as may be prescribed;” (38)

Page 9, *for* lines 13 to 16, *substitute*—

45 of “(h) cause to initiate action, under the Indian Penal Code or any other
1860 law for the time being in force, against the perpetrator, or if the aggrieved woman so desires, where the perpetrator is not an employee, in the workplace at which the incident of sexual harassment took place;
(i) treat sexual harassment as a misconduct under the service rules and initiate action for such misconduct;
(j) monitor the timely submission of reports by the Internal Committee.” (39)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 19, as amended, stand part of the Bill.”

The motion was adopted.

Clause 19, as amended, was added to the Bill.

... (Interruptions)

Clause 20

Duties and power of District Officer

Amendment made:

Page 9, lines 20 and 21, *omit* “Internal Committee or the”. (40)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 20, as amended, stand part of the Bill.”

The motion was adopted.

Clause 20, as amended, was added to the Bill.

Clauses 21 to 23 were added to the Bill.

... (Interruptions)

Motion Re: Suspension of Rule 80(i)

SHRIMATI KRISHNA TIRATH: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Protection of Women Against Sexual Harassment at Workplace Bill, 2010 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Protection of Women Against Sexual Harassment at Workplace Bill, 2010 and that this amendment may be allowed to be moved.”

The motion was adopted.

... (Interruptions)

New Clause 23A

Appropriate Government
to take measures to publicise
the Act.

Amendment made:

Page 9, *after* line 37, *insert*—

MADAM SPEAKER: The question is:

“That New Clause 23A be added to the Bill.”

The motion was adopted.

New Clause 23A was added to the Bill.

Clauses 24 to 27 were added to the Bill.

Clause 1**Short title,
extent and comment***Amendment made:*Page 2, *for* lines 4 and 5, *substitute* —

“1. (1) This Act may be called the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2012.” (2)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

... (Interruptions)

Enacting Formula*Amendment made:*Page 2, line 1, *for* “Sixty-first“, *substitute* “Sixty-third”. (1)

(Shrimati Krishna Tirath)

MADAM SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Preamble was added to the Bill.

The Long Title was added to the Bill.

... (Interruptions)



MADAM SPEAKER: Now, the hon. Minister may move that the Bill, as amended, be passed.

... (*Interruptions*)

SHRIMATI KRISHNA TIRATH : I beg to move:

“That the Bill, as amended, be passed.”

MADAM SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 4th September, 2012 at 11 a.m.

12.26 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, September 4, 2012 / Bhadra 13, 1934 (Saka).*
